Funds for SPR Project

79. Sh. Rakesh Daultabad (Badshahpur):-

Will the Chief Minister be pleased to state: -

- (a) The mechanism and guidelines finalized for arrangements of funds from developers, as directed in clause 21.1 of the 11th Authority meeting of GMDA;
- (b) The details of funds arranged along with their source and amount for the SPR project;
- (c) The copy of proposal drafted for development of wayside amenities in the SPR project, as discussed in clause 21 of the 11th Authority meeting of GMDA;
- (d) The prime nodal agency and contact details of designated official for arrangement and maintenance of funds for SPR project?

Sh. Manohar Lal, Chief Minister

- (a) The mechanism and guidelines for arrangement of funds from developers are yet to be finalized. Moreover, as per the directions given in the 12th meeting of Authority held on 19th August 2023, the DPR for the project is being revised.
- (b) In the budget for F.Y. 2023-24 approved in the 12th Authority meeting of GMDA, a provision of Rs.250.00 Cr. has been made out of which Rs.150.00 Cr. will be arranged from GMDA own sources and Rs.100.00 Cr. from EDC funds.
- (c) In the 11th meeting of Authority, it was submitted that the proposal of development of wayside amenities presented before the Authority as agenda item No. 11.4, will be re-submitted after consultation with stakeholder departments. A detailed proposal in this regard is under preparation and will be submitted to the Authority in due course.
- (d) No separate agency has been engaged by GMDA for arrangement and maintenance of funds for SPR project. However, under the provisions of Section 12 of GMDA Act, 2017, the management of the affairs of the Authority vests in the Chief Executive Officer.

AGENDA ITEM NO. 11.4

POLICY GUIDELINES FOR DEVELOPMENT OF WAYSIDE AMENITIES ALONG GMDA ROADS

6. After detailed discussion and deliberations, the authority directed to re-examine the proposal by inviting suggestions from other departments. The Chairman further directed to work out innovative proposals to enhance the revenue stream of GMDA.

6.1 CPSCM pointed out that the GMDA sent the proposal to other stakeholder departments viz FD/TCP etc for their comments but no comments had been given by those departments. The discussion couldbe meaningful, if the departments concerned had given their comments. The Chairman directed that a more detailed proposal after incorporating the comments of other departments should be put up for consideration of Authority.

AGENDA ITEM 11.21

MODE OF FUNDING FOR TAKING UP WORK OF UPGRADATION OF EXISTING SOUTHERN PERIPHERAL ROAD FROM FARIDABAD JUNCTION TO ITS CONNECTION WITH DWARKA EXPRESSWAY INTERCHANGEON NH 48 WITH 08 FLYOVERS; 06 LANE DIVIDED CARRIAGEWAY WITH 03 LANE SERVICE ROAD ALONG EACH SIDE IN GURUGRAM WITH A COST OF RS. 845.54 CR.

21. The CEO, GMDA apprised that in the tenth Authority meeting held on 24th June, 2022, administrative approval amounting to Rs. 845.54 crores was granted for taking up the upgradation of Southern Peripheral Road with 8 nos. flyovers under EPC mode. In the present proposal, the mode of funding for taking up the work of upgradation are placed before the authority which include (i) utilizing available EDC funds, (ii) funds to be collected from developers, (iii) imposition of user charge in form of duty on the transfer of immovable properties as per section 41 and 43 of GMDA Act & (iv) innovative ways for raising funds - development of way side amenities along GMDA roads, earning through advertisements on GMDA roads, leasing out space under flyovers and floating of bonds. The CEO, GMDA apprisedthat the proposal of development of way side amenities laid before the authority as agenda item 11.4 has been discussed and the proposal will be resubmitted to the Authority for consideration.

21.1 Sh. Rajiv Singh, Member, suggested that for funding the project, use of TDR against the contributions for upgradation of SPR to the developers located along SPR may be explored. TheChairman directed that CEO, GMDA, ACS T&CP and Sh. Rajiv Singh from DLF will derive necessary mechanism and propose suitable guidelines within a fortnight to arrange funds from developers.

21.2 After discussions, the Chairman directed that the agenda may be circulated to other departments for comments and be considered further in a subcommittee of officers to be nominated by CEO, GMDA from concerned departments like T&CP, HSVP etc. He further directed that the agenda may again be brought before the Authority in next meeting.

एसपीआर परियोजना के लिए धनराशि

79. श्री राकेश दौलताबाद (बादशाहपुर):

क्या मुख्यमंत्री यह बताने की कृपा करेंगे कि: -

(क) डेवलपर्स से धन की व्यवस्था के लिए तंल और दिशानिर्देशों को अंतिम रूप, जैसा कि जीएमडीए की 11वीं प्राधिकरण बैठक के खंड 21.1 में निर्देशित किया गया है;

(ख) एसपीआर परियोजना के लिए उनके स्रोत और राशि सहित व्यवस्थित धनराशि का विवरण;

(ग) एसपीआर परियोजना में सड़क किनारे सुविधाओं के विकास के लिए तैयार किए गए प्रस्ताव की प्रति, जैसा कि जीएमडीए की 11वीं प्राधिकरण बैठक के खंड 21 में चर्चा की गई है; और

(घ) एसपीआर परियोजना के लिए धन की व्यवस्था और रखरखाव के लिए प्रमुख नोडल एजेंसी और नामित अधिकारी का संपर्क विवरण?

श्री मनोहर लाल, मुख्यमंत्री

(क) डेवलपर्स से धन की व्यवस्था के लिए तंल और दिशानिर्देशों को अभी तक अंतिम रूप नहीं दिया गया है। इसके अलावा, 19 अगस्त 2023 को आयोजित प्राधिकरण की 12वीं बैठक में दिए गए निर्देशों के अनुसार परियोजना के लिए डीपीआर को संशोधित किया जा रहा है।

(ख) जीएमडीए की 12वीं प्राधिकरण बैठक में वित्त वर्ष 2023-24 के स्वीकृत बजट में 250.00 करोड़ रुपये का प्रावधान किया गया है जिसमे 150.00 करोड़ रुपये जीएमडीए के अपने स्रोतों से और 100.00 करोड़ रुपये की ईडीसी फंड से व्यवस्था की जाएगी।

(ग) प्राधिकरण की 11वीं बैठक में यह प्रस्तुत किया गया कि एजेंडा मद क्रमांक 11.4 के रूप में मार्ग किनारे सुविधाओं के विकास का प्रस्ताव हितधारक विभागों के साथ परामर्श के बाद पुनः प्रस्तुत किया जाएगा। इस संबंध में एक विस्तृत प्रस्ताव तैयार किया जा रहा है और उचित समय पर प्राधिकरण के समक्ष प्रस्तुत किया जाएगा।

(घ) एसपीआर परियोजना के लिए धन की व्यवस्था और रखरखाव के लिए जीएमडीए द्वारा कोई अलग एजेंसी नहीं लगाई गई है। हालाँकि, जीएमडीए अधिनियम, 2017 की धारा 12 के प्रावधानों के तहत, प्राधिकरण के मामलों का प्रबंधन मुख्य कार्यकारी अधिकारी में निहित है।